

सी.जी.-डी.एल.-अ.-08082022-238000 CG-DL-E-08082022-238000

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं॰ 16] नई दिल्ली, सोमवार, अगस्त 8, 2022/ श्रावण 17, 1944 (शक) No. 16] NEW DELHI, MONDAY, AUGUST 8, 2022/SRAVANA 17, 1944 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 8th August, 2022/Sravana 17, 1944 (Saka)

The following Act of Parliament received the assent of the President on the 6th August, 2022 and is hereby published for general information:—

THE WEAPONS OF MASS DESTRUCTION AND THEIR DELIVERY SYSTEMS (PROHIBITION OF UNLAWFUL ACTIVITIES) AMENDMENT ACT, 2022

No. 14 of 2022

[6th August, 2022.]

commencement.

section 12A.

An Act to amend the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:-

- 1. (1) This Act may be called the Weapons of Mass Destruction and their Delivery Short title and Systems (Prohibition of Unlawful Activities) Amendment Act, 2022.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- 2. In the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Insertion of new Unlawful Activities) Act, 2005, after section 12, the following section shall be inserted, namely:-

"12A. (1) No person shall finance any activity which is prohibited under this Prohibition Act, or under the United Nations (Security Council) Act, 1947 or any other relevant on financing.

21 of 2005.

43 of 1947.

Act for the time being in force, or by an order issued under any such Act, in relation to weapons of mass destruction and their delivery systems.

- (2) For prevention of financing by any person of any activity which is prohibited under this Act, or under the United Nations (Security Council) Act, 1947 or any other relevant Act for the time being in force, or by an order issued under any such Act, in relation to weapons of mass destruction and their delivery systems, the Central Government shall have power to-
 - 43 of 1947.
 - (a) freeze, seize or attach funds or other financial assets or economic resources-
 - (i) owned or controlled, wholly or jointly, directly or indirectly, by such person; or
 - (ii) held by or on behalf of, or at the direction of, such person; or
 - (iii) derived or generated from the funds or other assets owned or controlled, directly or indirectly, by such person;
 - (b) prohibit any person from making funds, financial assets or economic resources or related services available for the benefit of persons related to any activity which is prohibited under this Act, or under the United Nations (Security Council) Act, 1947 or any other relevant Act for the time being in force, or by an 43 of 1947. order issued under any such Act, in relation to weapons of mass destruction and their delivery systems.

(3) The Central Government may exercise its powers under this section through any authority who has been assigned the power under sub-section (1) of section 7.".

> DR. REETA VASISHTA, Secretary to the Govt. of India.